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CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 1096/94  
Transfer Application No.

Date of Decision : 15.6.1995

Smt.Sonabai K.Khandu.

Petitioner

Shri Y.R.Singh.

Advocate for the  
Petitioners

Versus

Union of India & Ors.

Respondents

Shri R.R.Shetty.

Advocate for the  
respondents

C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman.

The Hon'ble Shri

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH, BOMBAY.

Original Application No.1096/94.

Smt.Sonabai K.Khandu. ... Applicant.

V/s.

Union of India & Ors. ... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande,  
Vice-Chairman.

Appearances:-

Applicant by Shri Y.R.Singh.  
Respondents by Shri R.R.Shetty.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 15.6.1995.

The applicant husband Kashinath Khandu who was employed with the Respondents was removed from service on 5.11.1985 as a sequel to a departmental inquiry and he died on 13.10.1991. During his life time he took no steps for getting the order of removal set aside and it was only after his death that the present application for compassionate appointment is being made. In the circumstances, there cannot be any direction to the respondents to consider the applicant's claim for compassionate appointment. The O.A. is dismissed. No order as to costs.

(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.